

FORM NO. 132

Certificate under section 395(4) of the Act for tax deducted at source

Certificate No.		Last updated on	
PART A			
Row No.	Particulars of the deductor and nature of transaction		
1.	Name	(refer Note 1)	
2.	Address	(refer Note 2)	
3.	Permanent Account Number		
4.	Email id		
5.	Contact number	Country Code	Number
6.	Tax year		
7.	Nature of Transaction <i>(select one)</i>	<input type="checkbox"/> Payment of rent <input type="checkbox"/> Transfer of immovable property <input type="checkbox"/> Payment by way of commission/brokerage <input type="checkbox"/> Fee for technical services <input type="checkbox"/> Payment in pursuance of a contract <input type="checkbox"/> Transfer of virtual digital asset	
Particulars of the deductee			
8.	Name	(refer Note 1)	
9.	Address	(refer Note 2)	
10.	Permanent Account Number		

PART B					
Summary of Transaction(s) (as per Form No. 132)					
Row No.	Acknowledgement Number	Amount Paid / Credited	Rate at which tax is deducted at source	Date of payment /credit (dd/mm/yyyy)	Amount of tax deducted and deposited
1.					
2.					
..					
		Total:			Total:
Details of tax deposited to the credit of the central government for which credit is to be given to the deductee					
Amount of tax deposited		Challan Identification number (CIN)			
		BSR Code	Date of tax deposit (dd/mm/yyyy)	Challan Serial Number	

PART C
DECLARATION

- I, having Permanent Account Number in the capacity of (designation) do hereby certify that a sum of (₹) [₹ (in words)] has been deducted and deposited to the credit of the Central Government.
- I further certify that the information given above is true, complete and correct and is based on the books of account, documents, challan-cum-statement of deduction of tax, TDS deposited and other available records.

Place: _____ Signature of person responsible for deduction of tax: _____

Name:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Some of the information in the form would be pre-filled to the extent possible.
4. Amounts to be filled in ₹ unless otherwise provided.